



\$~26

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ MAT.APP.(F.C.) 282/2018

LUV CHAUDHARY

..... Appellant

Through: Ms. Geeta Luthra, Senior Advocate
with Mr. Varun Dewan, Advocate

versus

SHRUTI AGARWAL

..... Respondent

Through: Mr. Pravir Kumar Jain, Mr. Arjav
Jain, Advocates

CORAM:

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MS. JUSTICE ASHA MENON

ORDER

% **04.03.2020**

C.M. Appl.No. 8777/2020 (Filed by the appellant for directions)

1. Issue notice.
2. Mr. Pravir Kumar Jain, Advocate accepts notice on behalf of the respondent and states that he was not in town till late last evening and therefore was not in a position to obtain instructions from his client.
3. Reply, if any, be filed on or before 07.03.2020, with a copy to the other side. Rejoinder, if any, be filed on or before 12.03.2020.
4. List on 16.03.2020, the date already fixed.

HIMA KOHLI, J

ASHA MENON, J

MARCH 04, 2020

pkb